

22

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CA(CAA) No. 11/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2017**

Name of the Company: Bhanderi Corporation Ltd.

Section of the Companies Act: Sections 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.	MOHIT GUPTA	ADV	Petitioner	<u>Mohit Gupta</u>
----	-------------	-----	------------	--------------------

2.

ORDER

Learned Advocate Mr. Mohit Gupta present for Applicant.

Additional documents filed by Applicant.

Learned counsel for applicant represented that he will file resolutions passed by the consent Companies that are shareholders in the applicant company, authorising the persons, that already filed consent affidavits.

List the matter on 13.04.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 5th day of April, 2017.